

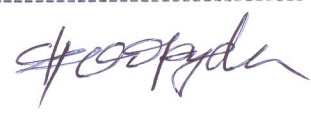

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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/12/2016 AT 10.30 AM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/151/2016
NAME OF THE PETITIONER(S) : G. Senthil Raj
NAME OF THE RESPONDENT(S) : M/s Indo Mikasa Green Lighting Private Limited & 4 others
UNDER SECTION : 397/398, 399, 402 & 403

S.No.	Name (in Capital)	Represented by	Signature
01.	CS. Gopi Narayanan Jaderu.	for Petitioner	
02.	AR. Ramanathan	for 2nd & 3rd resp	

ORDER

Counsel for petitioner present. Counsel for R2 & R3 are present. Counsel for respondents present stated that his client has given instructions that he is making an exit from the company by selling his shares and by getting released his personal guarantee given to Tamilnadu Mercantile Bank, for which time is sought by the counsel for respondents. At request time is enlarged. Put up on 30.01.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)